

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1972, agreed without any amendment to the Indian Iron and Steel Company (Taking over of Management) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1972."
- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Saturday the 26th August, 1972, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Companies (Amendment) Bill, 1972. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969, and resolves that the following 15 members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Mahavir Tyagi
2. Shri M. K. Mohta
3. Shri B. T. Kulkarni
4. Shri Jagdish Prasad Mathur
5. Shri Harsh Deo Malaviya
6. Shri Salil Kumar Ganguli
7. Dr. M. R. Vyasa
8. Shri K. Srinivasa Rao
9. Shri S. G. Sardesai
10. Shri Himmat Singh
11. Shri S. S. Mariswamy

12. Shri D. D. Puri
 13. Shrimati Saraswati Pradhan
 14. Shri Habib Tanvir
 15. Shri K. V. Raghunath Reddy."
- (iv) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 28th August, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, be further extended upto the last day of the Eighty-second Session of the Rajya Sabha."

- (v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi University (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 28th August, 1972."

DELHI UNIVERSITY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

16.48 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FIFTIETH REPORT**

SHRI H. M. PATEL. (Dhandhuka) : I beg to present the Fiftieth Report of the Public Accounts Committee regarding Chapter V of Audit Report (Civil), Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government, Revenue Receipts, relating to other Direct Taxes.